

**FORM G****INVITATION FOR EXPRESSION OF INTEREST FOR  
SANKALP SIDDHI DEVELOPERS PRIVATE LIMITED OPERATING IN REAL ESTATE  
INDUSTRY AT MAHARASHTRA**

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

<b>SL.</b>	<b>RELEVANT PARTICULARS</b>	
1.	Name of the corporate debtor along with PAN & CIN/LLP No.	Sankalp Siddhi Developers Private Limited PAN: AAOCS9724Q CIN: U70102MH2010PTC209143
2.	Address of the registered office	Ground floor, Rajpipla, Opp. Standard Chartered Bank, Linking Road, Santacruz (West), Mumbai City, Mumbai, Maharashtra, India, 400054
3.	URL of website	NA
4.	Details of place where majority of fixed assets are located	Relief Road, Opp. H K College, Off New Link Road, Oshiwara, Jogeshwari West, Mumbai, Maharashtra – 400 053.
5.	Installed capacity of main products/ services	NA
6.	Quantity and value of main products/ services sold in last financial year	NA
7.	Number of employees/ workmen	NIL
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	The details can be sought from RP by sending an email on <a href="mailto:ssdplcirp@gmail.com">ssdplcirp@gmail.com</a>
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	The detailed invitation for expression of interest which shall include the eligibility for resolution applicants under section 25(2)(h) of the code can be sought from the RP by sending an email on <a href="mailto:ssdplcirp@gmail.com">ssdplcirp@gmail.com</a>
10.	Last date for receipt of expression of interest	29-07-2024
11.	Date of issue of provisional list of prospective resolution applicants	08-08-2024
12.	Last date for submission of objections to provisional list	13-08-2024
13.	Date of issue of final list of prospective resolution applicants	23-08-2024
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	28-08-2024
15.	Last date for submission of resolution plans	27-09-2024
16.	Process email id to submit Expression of Interest	<a href="mailto:ssdplcirp@gmail.com">ssdplcirp@gmail.com</a>

Date : 14.07.2024

Place : Mumbai

Sd/-

**Arun Kishanlal Bagaria**

Reg. No.: IBBI/IP-N00278/2017-18/10836

701, Stanford, SV Road,

Andheri West, Mumbai 400058

[ssdplcirp@gmail.com](mailto:ssdplcirp@gmail.com)



NIGERIA

## 22 kids die in school collapse

Twenty-two children have died and at least 132 have been injured after a school building collapsed in Nigeria's central Plateau state, local officials said. Saint Academy in the state capital Jos caved in while students were in class on Friday morning. Children were left trapped under the debris. Volunteers used excavators, hammers and their bare hands to break through the piles of concrete and twisted iron rods to reach many of those trapped. Police told reporters that at least 22 children had died in the collapse, with many more receiving treatment in local hospitals. The state government said an investigation is underway and cited the school's "weak structure and unsafe location near a riverbank", advising other schools "with structural concerns" to close immediately. It also advised hospitals in Jos to prioritise treating the injured, "regardless of documentation or payment".

ECUADOR

## 5 jailed for murder

A court in Ecuador on Friday handed down prison sentences for five people found guilty of murdering presidential candidate Fernando Villavicencio. Journalist and former legislator Villavicencio was shot while leaving a rally in August 2023, becoming the most prominent victim of Ecuador's spiraling violence. The ruling, read out by Milton Maroto, one of the court's three judges, can be appealed by both the prosecution and the defense. The trial started at the end of June. Prosecutors accused at least two of those tried of belonging to the Los Lobos crime gang, among 22 criminal gangs designated as terrorists by President Daniel Noboa in January. According to the attorney general's office, Carlos Edwin Angulo Lara, known as 'El Invisible', gave the order to murder Villavicencio from prison.

PAKISTAN

## Imran, wife acquitted

A Pakistan court acquitted former Prime Minister Imran Khan and his wife on Saturday on charges of unlawful marriage, his lawyer said. Naem Panjutha said the court announced the ruling in the garrison city of Rawalpindi. Khan, 71, and his wife, Bushra Khan, also known as Bushra Bibi, were sentenced to seven years in February when a court found them guilty of breaking Islamic law by failing to observe the required interval between Bibi's divorce from a previous marriage and her marriage to Khan.

KATHMANDU

## Oli set to be Nepal's PM

Khadga Prasad Sharma Oli is set to become Nepal's new Prime Minister once again following incumbent Prime Minister Pushpa Kamal Dahal 'Prachanda' failing to secure a trust vote in Parliament on Friday. Prachanda had previously survived four trust votes amidst frequent political turmoil in the country. On Friday, KP Oli, chairman of the Communist Party of Nepal-Unified Marxist Leninist (CPN-UML), staked a claim to form a new majority government. He presented his case to President Ramchandra Paudel, backed by 165 lawmakers, including 77 from his own party and 88 from the Nepali Congress.

## WORLD LEADERS' CONCERN | Trudeau, Macron and Starmer respond

# Is Biden fit and healthy to serve?

Agencies  
WASHINGTON

Amid growing concerns about US President Joe Biden's health and fitness for a second term, world leaders who met him at the NATO summit weighed in with their perspectives.

Britain's new Prime Minister Keir Starmer addressed the issue indirectly while discussing age limits for lawmakers. In an exclusive interview with CNN's Jake Tapper at the NATO summit in Washington, Starmer was asked whether his stance on old age extends to Biden. "Obviously in America, it's for the American people to decide who they want to be their president," Starmer said. He noted that despite questions about Biden's mental acuity, the 81-year-old President had been "in good form" during their talks. However, Starmer added that he would express concerns if he had any.

Canadian Prime Minister Justin Trudeau, when asked about Biden's capability to lead on the world stage, praised the US President. "It



has been, as always, a privilege and a pleasure to work alongside [Biden] on big issues," Trudeau said. "Biden's depth of experience, his thoughtfulness, his steadfastness on the greatest issues and challenges of our time is a credit to the work that we're all doing together."

French President Emmanuel Macron defended Biden following a verbal slip where Biden mistakenly referred to Ukrainian President Volodymyr Zelenskyy as Russian President Vladimir Putin before correcting himself. Macron, speaking to reporters, assured that Biden is "in charge" and clear on impor-

tant issues. "I was able to talk with President Biden at length at dinner," Macron said. "I saw as always a President who is in charge, clear on the issues he knows well," said Macron, stressing that everyone makes mistakes and urged for indulgence, saying, "We all slip up sometimes. It's happened to me and it could happen again tomorrow."

German Chancellor Olaf Scholz echoed this sentiment, defending Biden and downplaying the significance of occasional verbal slips. "Slips of tongue happen, and if you always monitor everyone, you will find enough of them," Scholz told reporters.

## 71 dead as Israel targets Hamas military chief

Agencies  
CAIRO/GAZA CITY

Israel said it targeted Hamas' shadowy military commander in a massive strike in the southern Gaza Strip that killed at least 71 people, according to local health officials. It was not immediately known whether Mohammed Deif was among the dead. But Israeli officials confirmed that he and a second Hamas commander, Rafia Salama, were the targets. Hamas immediately rejected the claim.

The Gaza Health Ministry said at least 289 others were injured in the attack and that many of the injured and dead were taken to nearby Nasser Hospital. At the hospital, Associated Press journalists counted over 40 bodies and witnesses there described an



attack that included several strikes.

Deif is believed by many to be the chief architect of the Oct 7 attack that killed some 1,200 people in southern Israel and triggered the Israel-Hamas war. He has topped Israel's most-wanted list for years and is believed to have escaped multiple Israeli assassination attempts in the past. His potential killing

threatens to derail cease-fire talks and would be seen as a major Israeli victory in the nine-month campaign.

The Hamas-run media office said at least 100 people had been killed and wounded, including members of the Civil Emergency Service. "The Israeli allegations are nonsense and they aim to justify the horrifying massacre."

## Musk donates for Trump fight

Agencies  
WASHINGTON

Tesla and SpaceX founder Elon Musk has made a "sizeable" donation towards the presidential campaign of former US President Donald Trump. Elon Musk made a donation to a super political action committee working to elect Donald Trump to the White House once again, reported Bloomberg.

Elon Musk, who is the richest person in the world as per the billionaire's index, contributed to a low-profile group called America PAC, which is working on the presidential



campaign of Donald Trump. The exact amount of the donation currently remains undisclosed, but people familiar with the matter described it as a "sizeable" donation. The PAC is next required to disclose its list of donors on July 15.

The tech mogul, who has a

net worth of over \$263 billion, has earlier insisted that he prefers to stay out of politics and described himself as a political independent. However, Musk has recently become a figure who regularly uses his X social-media platform to espouse right-leaning views and assail Democrats, especially closer to the US election 2024. The money from Musk comes at a time when Trump has overtaken his rival, President Joe Biden, in fundraising with the help of deep-pocketed Wall Street and corporate donors. Biden's own money raising has dropped off following a calamitous debate

that led prominent Democratic donors to put away their checkbooks. Elon Musk has not yet publicly endorsed any political leader in the 2024 presidential race, and had said earlier this year that he did not anticipate financing either Trump or Biden's election efforts. However, his hefty donation towards Trump's campaign presents an opportunity for him to become a financial juggernaut for the Republicans. The current campaign is shaping up to be the most expensive US presidential election in history, with America PAC the biggest spender on direct voter contacts.

### PUBLIC NOTICE

This is to inform the Public that (1) Flat No. 702, Seventh Floor, in the Building known as 'Padm Labh', now the society known as 'Padm Labh Co-op. Hsg. Soc. Ltd.', constructed on land bearing Survey/Hissa Nos. 14/4/1, 14/4/2A, 14/4/4 & 14/4/5, of Village Diwanman, Taluka Vasai, District Palghar, was jointly Purchased by 1) Mr. Suresh C. Kapoor & 2) Mrs. Renu S. Kapoor and (2) Flat No. F1-101, in the Building known as F-1 'Green View' now the society known as 'Green View F1 and F2 Big Co-op. Hsg. Soc. Ltd.'. Phase II constructed on land bearing Survey No. 51/9, Plot No. 02, Village Shirdi, Taluka Rahata, District Ahmednagar, was jointly Purchased by 1) Mrs. Renu Suresh Kapoor, 2) Mr. Suresh Chuni Lal Kapoor, 3) Mr. Jackie Suresh Kapoor & 4) Mr. Mohit Suresh Kapoor. That Mrs. Renu Suresh Kapoor died intestate on 05/07/2014, leaving behind her, 1) Mr. Suresh Chuni Lal Kapoor, 2) Mr. Jackie Suresh Kapoor, 3) Mr. Mohit Suresh Kapoor & 4) Miss. Komal Suresh Kapoor alias Kapur, as the only legal heirs as per the Law governing at the time of her death. Thereafter, out of the said legal heirs one Miss. Komal Suresh Kapoor alias Kapur died as a spinster on 14/01/2003 and after her demise 1) Mr. Suresh Chuni Lal Kapoor, 2) Mr. Jackie Suresh Kapoor & 3) Mr. Mohit Suresh Kapoor are the only legal heirs who have applied to the society to transfer the share of the said deceased in the said Flat/s in their names and the said Legal Heirs also intend to clear the title of the said Flat/s. Therefore, we are calling objection/claim from person/s/institution/s, if any having any right, title, interest, claim or objections/claims in respect of the above said Flat/s and Shares therein, should send their objections/claims, to me in writing at Shop No. 2, 3 & 4, Clement Residency, Opposite Stella Petrol Pump, Vasai West, Palghar 401202 and in the aforesaid society office, with documentary evidence in support thereof within 14 days from the publication of this Notice, failing which all such claims, objection if any, shall be deemed to have been waived.

Sd/-  
Advocate Kiran Parab

Date: 14-07-2024

### PUBLIC NOTICE

NOTICE is hereby given to the public at large that my clients Mr. Nirmala Anant Joshi and others residing at "B" Wing 704, Jai Shreenath Niwas, Shantilal Modi Road, Opp. Recreation Club, Kandivali (West), Mumbai - 400 067 are the lawful owners and entitled to the property more particularly described in the schedule hereunder written.

ALL PERSONS are hereby informed that no person shall in any manner deal with the said property and/or any part or portion thereof including with said Developer M/s Shree Sai Shradha Corporation or with any person's and/or the title deeds in respect thereof and/or the possession, use or occupation and/or any agreement thereof, or any part thereof by way of granting Development Rights, sale, conveyance, transfer, exchange, gift, assignment, mortgage, lien, charge, trust, lease, sub lease, tenancy, sub tenancy, license, occupancy rights, release, relinquishment, encumbrance, inheritance, bequest, succession, family arrangement/settlement, litigation, will, testamentary instrument, probate, letters of administration, easement, maintenance, partnership or under any order (interim or final) judgment or decree of any court of law or other authority or under any agreement/contract or otherwise howsoever, are hereby required to make the same known in writing to the undersigned with 14 days from the date of publication hereof.

No one shall deal with the said property or part or portion thereof and anyone dealing with the same shall bear his/her/their own risk and costs and my clients shall not be responsible in any manner therewith.

### THE SCHEDULE ABOVE REFERRED TO

All that piece and parcel of land containing by admeasurements 2764 sq. meters or thereabouts bearing City Survey No.1169, 11969/1 to 16 Village Kandivali, Taluka Borivali, together with the building or structure standing thereon situated at M G Cross Lane No.3, Off M G Road, Kandivali (West), Mumbai in the Registration District and Sub District of Mumbai City and Mumbai Suburban.

Dated this 14th day of JULY 2024

SUNIL SHUKLA  
ADVOCATE HIGH COURT  
14 B WING, Dheeraj Apartments, Poddar Road, Malad (East), Mumbai - 400097

### FORM G INVITATION FOR EXPRESSION OF INTEREST FOR SANKALP SIDDHI DEVELOPERS PRIVATE LIMITED OPERATING IN REAL ESTATE INDUSTRY AT MAHARASHTRA

(Under sub-Regulation (1) of Regulation 36A of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	SANKALP SIDDHI DEVELOPERS PRIVATE LIMITED PAN: AAOCSS97240 CIN: U70102MH2010PTC209143
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3	URL of website	NA
4	Details of place where majority of fixed assets are located	Relief Road, Opp. H K College, Off New Link Road, Oshiwara, Jogheshwari West, Mumbai, Maharashtra - 400 053.
5	Installed capacity of main products/ services	NA
6	Quantity and value of main products/ services sold in last financial year	NA
7	Number of employees/workmen	NIL
8	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	The details can be sought from RP by sending an email on ssdpcir@gmail.com
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16	Process email id to submit Expression of Interest	ssdpcir@gmail.com

Sd/- Arun Kishanlal Bagaria  
Reg. No.: IBB/IP-N00278/2017-18/10836  
701, Stanford, SV Road, Andheri West, Mumbai 400058  
ssdpcir@gmail.com

Date: 14/07/2024

Place: Mumbai



## HDB FINANCIAL SERVICES LIMITED

Regd. Office: Radhika, 2nd Floor, Law Garden Road, Navrangpura, Ahmedabad- 380 009

CIN: U65993GJ2007PLC051028 | www.hdbfs.com

Tel: +912249116300 | Fax: +912249116666 | Email: compliance@hdbfs.com

### Standalone and Consolidated financial results for the quarter ended June 30, 2024

(₹ in million)

Particulars	Standalone			Consolidated		
	Quarter ended		Year ended	Quarter ended		Year ended
	Jun 30, 2024	Jun 30, 2023	Mar 31, 2024	Jun 30, 2024	Jun 30, 2023	Mar 31, 2024
1 Total Income from Operations	38,838	33,868	141,711	38,838	33,868	141,711
2 Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items#)	7,837	7,605	33,047	7,837	7,605	33,047
3 Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items#)	7,837	7,605	33,047	7,837	7,605	33,047
4 Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items#)	5,817	5,670	24,608	5,817	5,670	24,608
5 Total Comprehensive Income for the period (Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax))	5,778	5,530	24,244	5,778	5,530	24,244
6 Paid up Equity Share Capital	7,931	7,914	7,931	7,931	7,914	7,931
7 Other Equity i.e. Reserves (excluding revaluation reserve) (Refer Note 6)	134,627	111,234	129,496	134,627	111,234	129,496
8 Securities Premium Account	32,231	31,277	32,231	32,231	31,277	32,231
9 Net worth *	132,980	108,728	128,028	132,980	108,728	128,028
10 Paid up Debt Capital / Outstanding Debt	785,911	584,662	743,307	785,911	584,662	743,307
11 Earnings Per Share (of Rs. 10/- each) (for continuing and discontinued operations) (Refer Note 5)						
1. Basic:	7.33	7.16	31.08	7.33	7.16	31.08
2. Diluted:	7.32	7.16	31.04	7.32	7.16	31.04
12 Capital Redemption Reserve (Refer Note 7)	-	-	-	-	-	-
13 Debenture Redemption Reserve (Refer Note 8)	-	-	-	-	-	-
14 Debt Equity Ratio **	5.91	5.38	5.81	5.91	5.38	5.81
15 Debt Service Coverage Ratio (Refer Note 11)	-	-	-	-	-	-
16 Interest Service Coverage Ratio (Refer Note 11)	-	-	-	-	-	-
17 Outstanding Redeemable Preference Shares (No.)	-	-	-	-	-	-
18 Outstanding Redeemable Preference Shares (Value)	-	-	-	-	-	-
19 Current ratio	1.16	1.17	1.22	1.16	1.17	1.22
20 Long Term Debt to Working Capital	9.56	9.33	7.52	9.56	9.33	7.52
21 Bad debts to accounts receivable ratio	NA	NA	NA	NA	NA	NA
22 Current Liability ratio	39.14%	38.74%	37.20%	39.14%	38.74%	37.20%
23 Total Debts to Total Assets	80.38%	78.75%	80.31%	80.38%	78.75%	80.31%
24 Debtors Turnover	NA	NA	NA	NA	NA	NA
25 Inventory Turnover	NA	NA	NA	NA	NA	NA
26 Operating Margin (%)	NA	NA	NA	NA	NA	NA
27 Net Profit Margin (%)	14.98%	16.74%	17.36%	14.98%	16.74%	17.36%
<b>Sector Specific equivalent ratios</b>						
28 Capital adequacy ratio (%)	18.84%	19.77%	19.25%	18.84%	19.77%	19.25%
29 Gross Stage 3 ratio (%)	1.93%	2.48%	1.90%	1.93%	2.48%	1.90%
30 Liquidity coverage ratio (%)	240%	224%	140%	240%	224%	140%
31 Stage 3 provision coverage ratio (%)	60.24%	66.11%	66.82%	60.24%	66.11%	66.82%

# Exceptional and/or Extraordinary items adjusted in the Statement of Profit and Loss in accordance with Ind AS Rules

\*\* Net worth is equal to paid up equity share capital plus other equity less deferred tax

\*\* Debt equity ratio is (Debt securities + Borrowings + Subordinated liabilities) / Net worth

### Notes:

- HDB Financial Services Limited ('the Company/Group') is a Non-Banking Financial Company registered with the Reserve Bank of India.
- The standalone and consolidated financial results for the quarter ended June 30, 2024 have been reviewed by the Audit Committee and approved by the Board of Directors at its meeting held on July 13, 2024, in terms of Regulations 52 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015.
- The standalone and consolidated financial results have been prepared in accordance with and comply in all material aspects with Indian Accounting Standards ('Ind AS') notified under Section 133 of the Companies Act, 2013 ('the Act') read with the Companies (Indian Accounting Standards) Rules, 2015 as amended from time to time and other relevant provisions of the Act. The standalone and consolidated financial statements, used to prepare the standalone and consolidated financial results, are based on the notified Schedule III of the Act, as amended from time to time, for Non-Banking Financial Companies that are required to comply with Ind AS.
- In compliance with Regulation 52 of the Securities Exchange Board of India ('SEBI') (Listing Obligations and Disclosure Requirements) Regulations, 2015, a 'Limited Review' of standalone and consolidated financial results for the quarter ended June 30, 2024 have been carried out by the Statutory Auditors of the Company/Group.
- Earnings per equity share for the quarter ended June 30, 2024 and June 30, 2023 have not been annualised.
- Other equity include Statutory Reserve as per Section 45IC of Reserve Bank of India Act, 1934, balance in securities premium, retained earnings, ESOP reserve and cash flow hedge.
- The Company/Group has not issued any non-convertible redeemable preference shares.
- Debenture redemption reserve is not required in respect of privately placed debentures in terms of Rule 18(7)(b)(ii) of Companies (Share Capital and Debenture) Rules, 2014.
- The Secured listed non-convertible debt securities of the Company/Group are secured by first pari passu mortgage on immovable property situated at Heera Panna Commercial Complex, 3rd Floor, Dr. Yagnik Road, Rajkot and/or first and exclusive charge on receivables of the Company by way of hypothecation to the extent of minimum 1.0 times of the outstanding principal and interest thereon.
- The Reserve Bank of India, under Scale Based Regulations has categorised the Company/Group as Upper Layer (NBFC-UL), vide its circular dated September 14, 2023.
- The information as referred in Regulation 52(4) of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 is disclosed in the above table pursuant to Regulation 52(8) of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015.
- Pursuant to Securities and Exchange Board of India (Issue and Listing of Non-Convertible Securities) Regulations, 2012 read with SEBI Operational Circular dated August 10, 2021, the Company/Group has listed its Commercial Papers on National Stock Exchange of India Limited (NSE).
- The above is an extract of the detailed format of quarterly financial results filed with the BSE Limited and National Stock Exchange of India Limited under Regulation 52 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the quarterly financial results as on June 30, 2024 along with the disclosure referred in Regulation 52(4) of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 are available on the websites of the BSE Limited, National Stock Exchange of India Limited and the Company/Group on www.bseindia.com and www.nseindia.com respectively.
- Figures for the previous period/year have been regrouped wherever necessary, in order to make them comparable with current period/year.

Date: July 13, 2024

Place: Mumbai

By order of the Board  
For HDB Financial Services Limited

Sd/-  
Ramesh C.  
Managing Director & CEO

DIN: 05291597

VIRAR EAST Branch-Gokul Plaza, 1st Floor, Office 107, Opp. Railway Crossing, Lawad Wadi, Virar (E)-401305. Tel: 0250-2520037, Fax No. 0250-2520037 e-mail-bmthan0641@centralbank.co.in

DEMAND NOTICE TO THE BORROWER/S Date: 01-07-2024

To, Mr. Shivlal Purohit & Mrs. Yashoda Purohit, Add. : Flat No E-203, 2nd Floor, Krishna Nagar, Chs Ltd, Agashi Road, Bolinj, Virar West - Taluka-Vasai, Dist- Palghar-401303 Add. : Shop No 1, Basement Flr, Gokul Plaza, Veer Savarkar Road, Gawalwadi Naka, Virar East- Taluka-Vasai, Dist- Palghar-401201

Sub: Demand Notice under Section 13(2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest (SARFAESI) Act, 2002 TO THE BORROWER/S.

The undersigned holding the post of Chief Manager in his capacity of the Authorised Officer of Central Bank of India under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest, 2002 (hereinafter called the 'SARFAESI Act', for the sake of brevity) hereby issues this notice to you as follows:

You are aware that at your request, you have been granted by Central Bank of India (hereinafter called 'Bank', through its VIRAR EAST Branch, financial assistance as detailed in columns 1 to 2 of Schedule A hereto.

The said financial assistance was sanctioned, inter alia, against security interest created in favour of Bank by executing, inter alia, security documents in the manner as detailed/mentioned in Schedule 'B' along with details of property.

That you did not operate the account and did not repay the dues of bank as per the terms of sanction and consequently, your account was classified as non performing asset w.e.f. 29-06-2024 in accordance with the applicable guidelines issued by Reserve Bank of India from time to time. In spite of repeated requests by Bank, you have failed to repay the dues of bank.

The facility wise details of the amount due from you are mentioned in columns 3 to 9 of Schedule A hereto. The total amount due against you being the sum total of all the amounts due under various financial facilities, as detailed in columns 3 to 9 of schedule A hereto, comes to Rs. 12,39,709.06/- i.e. Twelve Lakh Thirty Nine Thousand Seven Hundred Nine and Six Paise Only and you have defaulted in repayment of the entire said amount.

Therefore, you are hereby called upon under Section 13(2) of Sarfaesi Act, to discharge your liabilities in full by paying the entire amount due being Rs.12,39,709.06/- i.e. Twelve Lakh Thirty Nine Thousand Seven Hundred Nine and Six Paise Only with further interest at the applicable rate/s of interest mentioned in the Schedule A from the date of notice 01-07-2024 till the date of full and final payment along with incidental expenses, charges and costs recoverable from you as per terms of contract and/or as per law, within sixty days from the date of this notice.

If you fail to repay to the Bank the total dues which you have been called upon to pay hereinabove the Bank will exercise all or any of the rights available to it under the provisions of the SARFAESI Act read with the Rules framed thereunder.

You are also put on notice that in terms of Section 13(13), you are legally bound not to transfer the secured assets detailed in Schedule 'B', by way of sale, or otherwise, without obtaining prior written consent of the bank.

